

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 18429/2023

(Arising out of impugned judgment and order dated 06-01-2023 in CRR No. 3443/2022 passed by the High Court of Judicature at Allahabad)

NEERAJ ANAND

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.94758/2023-CONDONATION OF DELAY IN FILING and IA No.94759/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.94761/2023-EXEMPTION FROM FILING O.T.)

Date : 15-05-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Pijush K. Roy, Adv.
Ms. Kakali Roy, Adv.
Mr. Tushar Alok, Adv.
Mr. Rajan K. Chourasia, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Heard Mr. Pijush K. Roy, the learned counsel appearing for the petitioner. The counsel would point out that the petitioner is a lady teacher in the school where the concerned student, because of failure in the examination, has committed suicide at her own residence on 21.03.2018. Yet the teachers and the Principal are roped in on the complaint of the deceased student's father.

It is pointed out that the Court should have favourably considered the discharge application of the petitioner as was done

in the case of the Principal of the School on 20.03.2023 (Annexure P/9), by the High Court.

Issue notice, returnable in six weeks.

In the meantime, there shall be stay of further proceedings against the petitioner in Special Trial No. 559 of 2018 arising out of Crime No. 202 of 2018 pending before the learned Additional Sessions Judge/Special Judge, POCSO Act, Gautam Budh Nagar.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR